

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1152 OF 2004
ALLAHABAD THIS THE 24TH DAY OF FEBRUARY,2005

HON'BLE MR. K. B. S. RAJAN, MEMBER-J

R.S. Johari,
Son of Sri Raj Bahadur Mohari,
Resident of 12-B Bhoorh,
District-Bareilly, Lastly posted
at S.I.S.I. Haldwani (Kanpur U.P.),
on the Post of Assistant Director Mechanical.

..... Applicant

(By Advocate Shri K.K. Chaurasia/Shri A.K. Pandey)

Versus

1. Union of India,
through Secretary Ministry of Industry,
Government of India,
New Delhi.
2. Senior Accounts Officer,
Pay and Account Office,
Small Scale Industries,
Department of S.S.I. Agra and Rural Industries,
601, VIth Floor, Nirman Bhawan,
New Delhi-110011.
3. The Director (Admn.) Small Industries Service,
Institute, Government of India,(Ministry of Industry),
107, Industrial Estate, Kalpi Road,
Kanpur-208012.
4. The Director Small Industries,
Service Institute, Government of India,
Branch Kaldungi Road, Haldwani.
5. The Director S.I.S.I. Government of India,
(Ministry of Industry),
A-208, Kamla Nagar, Agra. Respondents
(By Advocate Shri Saumitra Singh)

O_R_D_E_R

HON'BLE MR. K. B. S. RAJAN, MEMBER-J

The case of the applicant is that there is a discrepancy in the calculation of the amount payable to him under the Provident Fund credit. The difference as much as amounts to/ Rs.40,000/- approximately. The applicant has made available a detailed statement vide Annexure-5. From Annexure-7 and 9 to 14 it is evident that the department itself is satisfied that there are certain discrepancies though the amount does not tally with the amount claimed by the applicant.

2. Provident Fund is the amount pertaining to the individual and it has got certain immunity even from attachment. It is, therefore, necessary to ensure that such amount at the credit of the individual ~~are~~ ^{is} paid accurately. In all probabilities the annual statement of Provident Fund for various years must be available with respondents and it will not be difficult for them to calculate the exact amount due to the applicant.

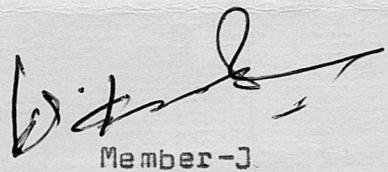
3. The respondents are directed to take into account x the annexures added to the original application and work out the extant of Provident Fund at the credit of the applicant on the date of his retirement and after deducting the amount already paid shall remit the balance to the applicant within a period of four months from the date of receipt of a copy of this order.

Interest on the delayed payments shall be made in

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on

accordance with the rules.

4. There shall be no order as to costs.



A handwritten signature in black ink, appearing to read 'W. J. ...' followed by a stylized surname.

Member-J

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